

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [**Maharashtra Ayurved Center Private Limited**]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maharashtra Ayurved Center Private Limited
2.	Date of incorporation of corporate debtor	09/07/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85191PN2008PTC132396
5.	Address of the registered office and principal office (if any) of corporate debtor	55, Aradhana, Flat No. 1, Amchi Colony, Pashan NDA Road, Bawdhan Khurd, Pune – 411021, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	09.06.2023
7.	Estimated date of closure of insolvency resolution process	06.12.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Mohanlal Panpaliya IBBI/IPA-001/IP-P00760/2017-2018/11319 AFA No. AA1/11319/02/301123/104982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Gold Ocean Capital Office Add.- " Stellar Spaces" , Office no. 601, 6th floor, Survey .no.6. ,Hissa no. 2/1, 2/4, 2/22a, Kharadi ,Pune, Maharashtra ,411014 . Email- dpanpaliya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Gera Sky Villas, Tower-3, FL-307, Grant Road , S.No.64, Kharadi ,Pune, Maharashtra ,411014 Email- macpl.cirp@gmail.com <i>Note – This address will be for correspondence till 23.06.2023 and thereafter address for Correspondence as given at Sr.9 in above column</i>
11.	Last date for submission of claims	23.06.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/en/home/downloads Physical Address : As mentioned in Point No 9
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maharashtra Ayurved Center Private Limited on 09.06.2023

The creditors of **Maharashtra Ayurved Center Private Limited**, are hereby called upon to submit their claims with proof on or before **23.06.2023** to the interim resolution professional at the address mentioned against entry No. 10.

**The financial creditors shall submit their claims with proof by electronic means only.
All other creditors may submit the claims with proof in person, by post or by electronic means.**

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Deepak

Name and Signature of Interim Resolution Professional : Deepak M Panpaliya
IBBI/IPA-001/IP-P00760/2017-2018/11319
Date and Place : 11.06.2023
Pune (M.S)
AFA No- AA1/11319/02/301123/104982 valid till 30.11.2023
Address as given in Point No.9 & 10

